

VITEM NO.36

REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014
JITENDER KUMAR SHUKLA Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS.
(with office report)

Respondent(s)

WITH
SLP(Crl) No. 9851/2014
(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 29/03/2016 This petition was called on for hearing today.
For Petitioner(s) Mr.Bishnu Prasad Tiwari,Adv.
Dr. Kailash Chand,Adv.

For Respondent(s) Mr. Gaurav Dhingra,Adv.
Mr. E. C. Agrawala,Adv.
Ms. Garima Prashad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 9851/2014
The office report indicates that service is deemed as complete
on the respondents, but no one has entered appearance on their
behalf. Viewed thus, the matter shall be processed for listing
before the Hon'ble Court as per rules.

SLP(Cr)No.4361/2014
Ld.counsel for the petitioner has failed to file the spare
copy of the petition for the service of notice to the unserved
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respondent No.1 in spite of last chance granted. Therefore, the
matter shall be processed for listing before the Hon'ble Judge in
Chambers for further future directions. Await orders and list
thereafter.

(M V RAMESH)
Registrar

SB